

FIR No. 422/20

PS – Civil Lines

U/s 33 Excise Act

State Vs Lala @ Kayamuddin

06.11.2020

Vide Office Order No. 1146/36956-37126 DI(HO)/Covid Lockdown/ Physical Courts Roster/

2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing at 10.30 am.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Lala @ Kayamuddin.

Present : Ld. APP for the State joined the video conferencing through Cisco Webex.

Mr. Sandeep Gupta, Id. Counsel for applicant/accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 14.10.2020. It is argued by Ld. Counsel for accused that recovery has already been effected and investigation qua accused is almost complete. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused.

On the other hand, Id. APP for the State vehemently opposed the bail application and submitted that accused is a habitual offender and involved in several other cases.

Submissions heard. Perused.

There is specific allegation against the accused. He used to transfer the illicit liquor from Delhi to other places. Accused is also involved in similar other cases of different PS. He is also involved in one case of attempt to murder in FIR No. 176/18 PS Najafgarh. So, considering seriousness of the allegations and antecedents of accused, this Court is not inclined to grant bail at this stage. Hence, bail application of accused stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

Digitally
MANOJ KUMAR
10/11/20
(MANOJ KUMAR)
MM-06(CV/TIC/Delhi/06.11.2020)

e-FIR No. 012419/20
PS – Sadar Bazar

06.11.2020

Vide Office Order No. 1146/36956-37126 DJHQ/Covid Lockdown/ Physical Courts

Roaster/ 2020 dated 25.10.2020, the cases are being taken up through Video

Conferencing today.

Joined through Vedio conferencing at 10.45 am.

This is an application for releasing the vehicle bearing No. DL-6S-AY-0709 on
superdari.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Vijender Kumar Singh, Ld. Counsel for applicant has joined the
meeting through Cisco Webex.

Reply to the present application has been filed electronically. Copy of
same has been sent to ld. Counsel for the applicant electronically.

Perusal of reply shows that vehicle bearing No. DL-6S-AY-0709 has
not been seized by IO in the present case till date and therefore, he seeks some
time.

Let notice be issued to IO to file fresh report on 09.11.2020.

Digitally signed
by MANOJ
KUMAR
Date: 2020.11.06 10:45:15
MM-06(C)/THC/Delhi/06.11.2020
(MANOJ KUMAR)

FIR No. 343/20
PS – Civil Lines
U/s 393/394/34 IPC

State Vs Pankaj Singh Bisht @ Sunny

06.11.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts
Roaster/ 2020 dated 25.10.2020, the cases are being taken up through Video
Conferencing today.

Joined through Video conferencing at 11.00 am.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Pankaj Singh Bisht @ Sunny.

Present : Ld. APP for the State joined the video conferencing through Cisco Webex.

Mr. Ranveer Singh Bainsla, Id. Counsel for applicant/accused joined through
Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 24.08.2020. It is argued by Ld. Counsel for accused that accused is not involved in any other case and falsely implicated in the present case. Investigation qua accused is complete and charge-sheet has also been filed in the Court. Therefore, it has been prayed that accused be released on bail.

On the other hand, Id. APP for the State vehemently opposed the bail application and submitted that there is specific allegations against the accused and if accused is enlarged on bail, then he may threaten the complainant.

Submissions heard. Charge-sheet Perused.

Accused has been apprehended from the spot by the police officials. Accused gave beating to the complainant and one another person and tried to rob them. There is specific allegation against the accused. There are chances that if accused is enlarged on bail, he may threaten the complainant/witnesses. So, considering the gravity of alleged offence and seriousness of the allegations, this Court is not inclined to grant bail at this stage. Hence, bail application of accused stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.


MANOJ KUMAR
Advocate
KUMAR
(MANOJ KUMAR)
MM-06(C)/THC/Delhi/06.11.2020

FIR No. 344/20
PS – Civil Lines
U/s 356/379/411/34 IPC
State Vs Salman @ Danish

06.11.2020

Vide Office Order No. 1146/36956-37126 D1(HO)/Covid Lockdown/ Physical Courts Roaster/
2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing at 10.15 am.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Salman @ Danish.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Abhishek Kumar Singh, Id. LAC for applicant/accused Salman @

Danish has joined the meeting through Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 03.09.2020. Ld. Counsel argued that accused has been falsely implicated in the present case. It is further submitted that co-accused Shiv Kumar has already been granted bail. He further submitted that recovery has been effected from another co-accused. Therefore, it has been prayed that accused be released on bail.

Reply has been filed by IO electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused.

On the other hand, Id. APP for the State vehemently opposed the bail application and submitted that there is specific allegation against the accused and if accused is enlarged on bail, he may commit similar offence.

Submissions heard. Perused.

Considering that investigation qua accused is almost complete and accused is not involved in any other case, so, I am of the considered view that no fruitful purpose would be served by keeping the accused behind bars. Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 15,000/- with one surety of like amount subject to the following conditions:-

contd:-

1. That the accused person(s) shall join investigation as and when called.
2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.
3. That the accused person(s) shall not commit similar offence and;
4. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

MANOJ
KUMAR (MANOJ KUMAR)
Digitally
signed by
MANOJ
KUMAR

FIR No. 431/20
PS – Civil Lines
U/s 392/394/411 IPC
State Vs Suraj

06.11.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roaster/ 2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing at 10.40 am.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Suraj.

Present : Ld. APP for the State joined the video conferencing through Cisco Webex.

Mr. A.K. Sharma, Id. Counsel for applicant/accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 21.10.2020. It is argued by Ld. Counsel for accused that nothing has been recovered from the accused and he has been arrested on the disclosure statement of co-accused. Accused is permanent resident of Delhi and belongs to very poor family. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused.

On the other hand, Id. APP for the State vehemently opposed the bail application and submitted that there is specific allegations against the accused and he is involved in two other cases.

Submissions heard. Perused.

Accused Suraj was arrested at the instance of complainant and co-accused on the very same day. The allegations are very serious in nature as section 394 IPC entails imprisonment up to life. So, considering the gravity of alleged offence and seriousness of the allegations, this Court is not inclined to grant bail at this stage. Hence, bail application of accused stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

MANOJ
KUMAR
Digitally signed
by MANOJ
KUMAR
Date:
2020.11.06
13:31:00
+0530
(MANOJ KUMAR)
MM-06(C)/THC/Delhi/06.11.2020

FIR No. 129/20
PS – Sadar Bazar
U/s 392/397/411/34 IPC & 25/27/54/59 Arms Act
State Vs Sonu

06.11.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts
Roaster/ 2020 dated 25.10.2020, the cases are being taken up through Video
Conferencing today.

Joined through Video conferencing at 11.15 am.

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Sonu.

Present : Ld. APP for the State joined the video conferencing through Cisco Webex.

Mr. Sunil, Id. Counsel for applicant/accused joined through Cisco Webex.

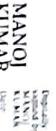
This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 13.06.2020. It is argued by Ld. Counsel for accused that charge-sheet has been filed and accused is not involved in any other case. He further submitted that accused is a young man of about 20 years of age and he belongs to very poor family. He further argued that only Section 392 IPC gets attracted qua present accused as he has not used the alleged weapon. He further argued that alleged knife got recovered from the possession of co-accused and Section 397 IPC & provision of Arms Act get attracted qua co-accused only. Therefore, it has been prayed that accused be released on bail.

On the other hand, Id. APP for the State vehemently opposed the bail application and submitted that offences are serious in nature and Section 397 IPC is Sessions Triable Offence.

Submissions heard. Charge-sheet Perused.

The bail application of accused was dismissed by Ld. Sessions Court earlier. The Adhar Card of complainant was recovered from the present accused. Thus, prima facie there is material against the accused regarding his involvement in the present case. Allegations against the accused are quite serious in nature. So, considering the gravity of alleged offence, this Court is not inclined to grant bail at this stage. Hence, bail application of accused stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.


MANOJ KUMAR
JUDGE
MM-06(C)/THC/Delhi/06.11.2020
(MANOJ KUMAR)